



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ३९]

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असाधारण क्रमांक ९७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Employment Guarantee (Amendment) Act, 2026 (Mah. Act No. XXVIII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVIII OF 2026.

*(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 13th July 2026.)*

An Act further to amend the Maharashtra Employment Guarantee Act, 1977.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Employment Guarantee Act, 1977, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Employment Guarantee (Amendment) Ordinance, 2026 on the 16th June 2026 ;

Mah.
XX of
1978.
Mah.
Ord.
VIII of
2026.

AND WHEREAS, it is expedient to replace the said Ordinance, by an Act of the State Legislature ; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra Employment Guarantee (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 16th June 2026.

Amendment of section 2 of Mah. XX of 1978.

2. In section 2 of the Maharashtra Employment Guarantee Act, 1977 (hereinafter referred to as “the principal Act”),-

Mah. XX of 1978.

(1) for clause (a-1), the following clause shall be substituted, namely :—

“(a-1) “Central Act” means the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB – G RAM G (विकसित भारत—जी राम जी) Act, 2025 ; ” ;

36 of 2025.

(2) clause (a-2) shall be deleted ;

(3) clause (e-2) shall be deleted ;

(4) after clause (j), the following clause shall be inserted, namely :—

“(j-1) “Schedule” means the Schedule appended to this Act;”;

(5) for clause (l), the following clause shall be substituted, namely:—

“(l) “State Council” means the Maharashtra State Gramin Rozgar Guarantee Council constituted under section 4;”;

(6) after clause (l), the following clause shall be inserted, namely :—

“(l-1) “State Level Steering Committee” means a State Level Steering Committee constituted under sub-section (1) of section 4-A of this Act ;”;

(7) after clause (m-1), the following clause shall be inserted, namely: -

“(m-2) VB -G RAM G State Fund of Maharashtra” means the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission Scheme State Fund of Maharashtra constituted under section 12-A of this Act;”.

Amendment of section 3 of Mah. XX of 1978.

3. In section 3 of the principal Act,-

(1) in sub-section (1), for the words, brackets and figures “sub-section (1) of section 3” the words, brackets and figures “sub-section (1) of section 5” shall be substituted;

(2) in sub-section (2), for the words, brackets and figures “ beyond the period specified in sub-section (1) of section 3” the words, brackets and figure “ in addition to the period specified in sub-section (1) of section 5” shall be substituted.

Amendment of section 3-A of Mah. XX of 1978.

4. In section 3-A of the principal Act, in sub-section (2), after the words “operation will continue.” the following portion shall be added, namely :—

“The State Government shall also make such summary publicly available through electronic means, including the official website of the State Government or any designated digital platform.”.

5. In section 3-C of the principal Act,—

Amendment of
section 3-C of
Mah. XX of 1978.

(1) in sub-section (1), for the word and figure “section 6” the word and figures “section 10” shall be substituted;

(2) to sub-section (1), the following proviso shall be added, namely :—

“Provided that, additional amount to the wage rate may be notified by the State Government for different unskilled manual work and for different areas.”.

6. In section 4 of the principal Act,-

Amendment of
section 4 of Mah.
XX of 1978.

(1) in sub-section (1), for the words “the Maharashtra State Employment Guarantee Council” the words “the Maharashtra State Gramin Rozgar Guarantee Council” shall be substituted;

(2) for the marginal note, the following shall be substituted, namely:-

“State Gramin Rozgar Guarantee Council”.

7. After section 4 of the principal Act, the following section shall be inserted, namely :—

Insertion of
section 4-A in
Mah. XX of 1978.

“4-A. (1) The State Government shall constitute a State Level Steering Committee to provide operational guidance, coordination, and monitor the implementation of the Scheme.

State Level
Steering
Committee.

(2) The State Level Steering Committee constituted under sub-section (1), shall be presided over by the Chief Secretary of the State or by an officer not below the rank of Additional Chief Secretary nominated by the State Government and shall comprise of the following members, namely :—

(a) Principal Secretary or Secretary of the respective Department;

(b) the Director or Commissioner (in-charge of the Scheme);

(c) Principal Secretary or Secretary of relevant Departments of the State Government;

(d) such number of subject-matter experts, as may be determined by the State Government;

(e) representatives of technical or research institutions; and

(f) one member nominated by the Department of Rural Development, Ministry of Rural Development, Government of India.

(3) The State Level Steering Committee shall,—

(a) oversee State wide planning and convergence with other programmes ;

(b) review of district performance and ensure timely preparation of the aggregate State plan;

(c) co—ordinate with the National Level Steering Committee and implement directions issued therefrom;

(d) support digital systems, monitoring arrangements, and process improvements at the State level; and

(e) perform such other functions as may be assigned to it by the State Government.”.

Substitution of
section 12-A of
Mah. XX of 1978.

8. For section 12-A of the principal Act, the following section shall be substituted, namely :—

VB -G RAM G
State Fund of
Maharashtra.

“12-A. (1) The State Government shall separately constitute a fund called as VB -G RAM G State Fund of Maharashtra, as required under section 22 of the Central Act. Such Fund shall not be the part of the Employment Guarantee Fund constituted under section 12.

(2) Any sum received under section 30 of the Central Act and the contribution of the State Government as required under section 22 of the Central Act shall be credited to the VB -G RAM G State Fund of Maharashtra.

(3) The amount standing to the credit of the VB -G RAM G State Fund of Maharashtra shall be expended in rural areas in such manner and subject to such conditions and limitations as may be prescribed by the State Government for the purpose of implementation of this Act.

(4) The VB -G RAM G State Fund of Maharashtra shall be held and administered on behalf of the State Government in such manner and by such authority as may be prescribed.

(5) On completion of a work taken up under the Scheme under the Central Act, if it is necessary to take up additional skilled work of that completed work, for upgradation in technical quality of said work or as value addition, the State Government may provide supplementary funds as necessary or provide for convergence.”.

Amendment
of section
14-A of
Mah. XX of
1978.

9. In section 14-A of the principal Act,—

(1) for the words “one thousand rupees” the words “ten thousand rupees” shall be substituted;

(2) for the words and figures “section 27 of the Central Act” the words and figures “section 29 of the Central Act” shall be substituted.

Power to
remove
difficulty.

10. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for removing the difficulty :

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Mah. Ord.
VIII of 2026.

11. (1) The Maharashtra Employment Guarantee (Amendment) Ordinance 2026, is hereby repealed.

Repeal of
Mah. Ord.
VIII of 2026
and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification, rules or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.